

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1008 of 2019**

**IN THE MATTER OF:**

**Shubham Jain**

**...Appellant**

**Versus**

**Gagan Ferrotech Ltd. & Anr.**

**...Respondents**

**For Appellant:                    Shri Akshay Jain, Advocate**

**For Respondents:                Ms. Nikshubha Sethi, Advocate (for IRP)**  
**Shri Osama Suhail, Shri Animesh Kumar and**  
**Bharti Tyagi, Advocates**

**ORDER**

**14.02.2020**            The Counsel for Appellant is not present. One Shri Akshay Jain claiming to be brother of Appellant, is present. Adjournment is sought.

The Advocate – Ms. Nikshubha Sethi for IRP states that the Appellants are not cooperating with the IRP and the Directors have not handed over anything other than the premises. She states that the IRP moved the Adjudicating Authority (National Company Law Tribunal, New Delhi (Court No. IV) and warrants have been issued against the Directors.

The Counsel for IRP may file copy of Order passed by the Adjudicating Authority. We make it clear that if the Appellant does not act in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and Orders passed by the Adjudicating Authority and then this Tribunal on 30<sup>th</sup> September, 2019, we may be constrained to pass necessary Orders with regard to the Appeal considering the default.

List the Appeal on 28<sup>th</sup> February. 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice Venugopal M.)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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